

STATEMENT II

Funds sanctioned to the various States/Union Territories including the cost of wheat allocated through Food Corporation of India under Wheat-based Supplementary Nutrition Programme

(Rs. in lakhs)

S. No.	Name of the State/ Union Territory	1988-89	1989-90	1990-91	Total
1	Andhra Pradesh	355.41	474.55	197.40	1027.36
2	Assam	93.08	50.00	29.61	172.69
3	Bihar	27.30	..	22.20	49.50
4	Daman and Diu	2.53	3.28	1.00	6.81
5	Dadra and Nagar Haveli	3.47	6.13	3.00	12.60
6	Goa	2.00	2.00	..	4.00
7	Gujarat	69.70	85.95	49.60	205.25
8	Haryana	87.80	55.00	92.12	234.92
9	Himachal Pradesh	36.50	15.00	22.20	73.70
10	Karnataka	24.50	60.00	..	84.50
11	Madhya Pradesh	97.80	96.30	44.35	238.45
12	Maharashtra	667.60	940.20	782.63	2390.43
13	Manipur	40.25	40.25
14	Meghalaya	0.53	3.00	..	3.53
15	Orissa	375.00	638.00	487.16	1500.16
16	Pondicherry	..	4.98	18.00	22.98
17	Rajasthan	139.50	54.26	84.35	278.11
18	Tamil Nadu	100.00	135.65	114.35	350.00
19	Uttar Pradesh	447.50	100.00	34.35	581.85
20	West Bengal	117.03	75.58	24.41	217.02
Total		2687.50	2799.88	2006.73	7494.11

Execution of Sub-Lease/Conveyance Deed in Group Housing Societies

(b) if so, how many leases have been executed so far;

4300. SHRI KARIA MUNDA:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(c) if not, the reasons for not executing the lease thereof; and

(a) whether the action of execution of sub-lease/conveyance deed in Group Housing Societies has been finalised by the DDA;

(d) the likely time still required to be taken by the DDA for execution of sub-leases of the flats constructed by Group Housing Societies in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) Question does not arise.

(c) The sub-lease deed format for flats constructed by group housing societies could not be finalised so far due to:—

- (1) Examination of the relevancy of the sub-lease in the context of Government's decision to confer freehold rights.
- (2) Representations received from the financial institutions against the provision of the lease deed wherein it had been suggested that the provision of re-entry for breach of contract do not safeguard the interest of the institutions which have advanced loans to societies and that such safeguard should be provided for.

(d) The sub-lease deed is likely to be finalised in the next 3-4 months. The time taken for execution of lease deeds would depend upon completion of formalities by the allottee members.

Pollution of Rushikulya and Vansadhara Rivers in Orissa

4301. SHRI GOPINATH GAJAPATHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are aware of the pollution of Rushikulya and Vansadhara, two major rivers of southern Orissa;

(b) if so, the reasons of the pollution of the water of these two rivers; and

(c) the remedial measures taken to control pollution in these rivers?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b) Yes, Sir.

The Rushikulya river is polluted due to discharge of effluent from M/s. Jayshree Chemical Ltd. at its estuarine end. River Vansadhara does not receive any major industrial effluent but domestic effluent from small townships like Gunupur Gudari and Kasinagar are discharged into it. Similarly domestic effluent from purusotampur and Ganjam are also discharged into River Rushikulya.

(c) The Orissa State Pollution Central Board had earlier filed a case against M/s. Jayshree Chemicals Ltd., as the unit was not meeting the prescribed effluent standards. Consequently, as directed by the Orissa State Pollution Control Board, the unit has installed appropriate pollution control measures, including recycling of mercury bearing wastes.

Pharmacy Colleges State-wise

4302. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of recognised pharmacy colleges in the country, State-wise;

(b) whether such colleges demand a substantial amount as donations;

(c) whether such colleges provide proper academic and hostel facilities to the students; and

(d) if not, the steps taken by the Government to ensure the availability of basic educational and other facilities in these colleges?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) A Statement on the number of pharmacy colleges/university Departments recognised by the All India Council for Technical Education is given below.

(b) Most of these Institutions are established/aided by the State Governments and Union Territory Administrations and charge only nominal